

section (3) of section 13 of the Representation of the People Act, 1950, a copy each of the following Notifications of the Ministry of Law:—

- (i) Notification G.S.R. No. 567, dated the 18th April, 1961, publishing the Delimitation of Council Constituencies (Madras) Amendment Order, 1961. [Placed in Library. See No. LT-3005/61.]
- (ii) Notification G.S.R. No. 568, dated the 18th April, 1961, publishing the Delimitation of Council Constituencies (Mysore) Amendment Order, 1961. [Placed in Library. See No. LT-3006/61.]
- (iii) Notification G.S.R. No. 569, dated the 18th April, 1961, publishing the Delimitation of Council Constituencies (Punjab) Amendment Order, 1961. [Placed in Library. See No. LT-3007/61.]

#### RESOLUTION CONSTITUTING THE OFFICIAL LANGUAGE (LEGISLATIVE) COMMISSION

SHRI R. M. HAJARNAVIS: Sir, I also beg to lay on the Table a copy of the Ministry of Law Resolution No. F.39/61-Adm.I, dated the 8th June, 1961, constituting the Official Language (Legislative) Commission. [Placed in Library. See No. LT-3004/61.]

#### STATEMENT ISSUED BY THE MEETING OF THE CHIEF MINISTERS OF STATES AND CENTRAL MINISTERS HELD IN NEW DELHI

SHRIMATI LAKSHMI MENON: Sir, I beg to lay on the Table a copy of the statement issued by the meeting of Chief Ministers of States and Central Ministers held in New Delhi on August 10, 11 and 12, 1961. [See Appendix XXXV, Annexure No. 2.]

SHRI K. SANTHANAM (Madras): Sir, on a point of order. Is this meeting a kind of official body a statement on which can be laid before the House?

MR. DEPUTY CHAIRMAN: Which meeting?

SHRI K. SANTHANAM: The meeting of the State Chief Ministers. This State Ministers' meeting, is it regular?

MR. DEPUTY CHAIRMAN: If the Government thinks it necessary, the statement may be laid. You may use . . .

SHRI K. SANTHANAM: That is not a body recognized by the Constitution or by law or by a Resolution of the Government of India. It is an *ad hoc* meeting of Ministers and I do not see how it is proper to lay the statement issued by such a body before the Houses of Parliament.

SHRI BHUPESH GUPTA (West Bengal): I think my hon. friend's point is somewhat relevant, but in any case, since it has been laid on the Table of the House, may I suggest that there be a discussion on it also?

SHRI K. SANTHANAM: I have no objection to the statement, a copy of which, perhaps, may be circulated, but I think it is irregular to place it before the Houses of Parliament, because it is purely an *ad hoc* body . . .

SHRI BHUPESH GUPTA: Another thing I wish to bring to your notice..

DIWAN CHAMAN LALL (Punjab): May I with your permission tell my learned friend that there is nothing in the Constitution or in the Rules of Business and Conduct of this House to prevent the Government from laying any document which the Government wishes to place on the Table of the House?

MR. DEPUTY CHAIRMAN: There is no point of order.

SHRI K. SANTHANAM: Are we also, any Member of the House, entitled to place any document considered important by us, on the Table of the House?

DIWAN CHAMAN LALL: Certainly, when my hon. friend or any Member of the House becomes a Member of the Government.

SHRI K. SANTHANAM: Is it the privilege of the Government alone?

DIWAN CHAMAN LALL: Yes, it is so.

SHRI BHUPESH GUPTA: I understand the point raised by my hon. friend. When it has been laid on the Table of the House, I shall get a copy of that statement, and when the hon. Member has raised it, the point should not be disposed of like this. Where is that rule? Which rule of the House says that the Government can lay on the Table of the House any paper unconnected with its normal functions? It is not so simple as that. I therefore would request you to look into it. I would like to have a copy of it and I also suggest a discussion on it.

#### SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE CENTRAL GOVERNMENT (EXCLUDING RAILWAYS) IN 1961-62

THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI): Sir, I beg to lay on the Table a statement showing the Supplementary Demands for Grants for Expenditure of the Central Government (excluding Railways) for the year 1961-62.

#### STATEMENT ON THE COUNTRY'S FOREIGN EXCHANGE POSITION

THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI): Sir, I beg to lay on the Table a statement on the country's foreign exchange position

and also a copy of the Consortium Communique on financial aid to India. [See Appendix XXXV, Annexure No. 3.]

#### STATEMENT ON THE U.K.'s DECISION TO NEGOTIATE FOR ENTRY INTO THE EUROPEAN ECONOMIC COMMUNITY

THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI): Sir, I beg to lay on the Table a statement on the U.K.'s decision to negotiate for entry into the European Economic Community and the likely effects on India's trade, and also a copy of the press communique issued on the subject. [See Appendix XXXV, Annexure No. 4.]

SHRI BHUPESH GUPTA (West Bengal): May I draw the attention of the hon. the Finance Minister through you to say that I have already handed in a motion to have a discussion on the European Common Market? I hope you will kindly agree to give us an opportunity to discuss it on the floor of the House.

MR. DEPUTY CHAIRMAN: We have sent it to the Ministry concerned.

#### REFERENCE TO NOTICE OF MOTION FOR PAPERS RE MASTER TARA SINGH'S FAST

SHRI BHUPESH GUPTA (West Bengal): Sir, I have put in a motion drawing attention to the impending fast by Master Tara Singh, which is supposed to take place from tomorrow. The situation is getting serious on account of that, and also on account of the fact that the Punjab Government is taking repressive measures and applying them indiscriminately even to suppress secular anti-communal propaganda. I have got here the order of the Punjab Government